

12.38 hrs.

ARMS (AMENDMENT) BILL

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH) : On behalf of Shri Nihar Ranjan Laskar, I beg to move :

“That this House recommends to Rajya Sabha that Rajya Sabha do agree to leave being granted by this House to withdraw the Bill further to amend the Arms Act, 1959, which was passed by the Rajya Sabha on the 8th September, 1981 and laid on the Table of this House on the 10th September, 1981.”

(Interruptions)**

MR. DEPUTY-SPEAKER : Don't record anything else.

(Interruptions)**

PROF. K.K. TEWARY (BUXAR) : We will not allow the Chair to be bullied like this. This is shameful.

(Interruptions)

MR. DEPUTY-SPEAKER : What is your point of order ?

(Interruptions)

SHRI K. MAYATHEVAR (Dindigul) : He should resign.

12.39 hrs.

[MR. SPEAKER *in the Chair*]

SHRI KAMAL NATH (Chindwara) : This is very wrong because you are spoiling your institution. They have challenged your ruling.

PROF. K.K. TEWARY : I am on a point of order.

SHRI ERA ANBARASU : Do you approve of their action ?

PROF. K.K. TEWARY : We are not going to yield. They are holding the House to ransom.

SHRI KAMAL NATH : They are holding the House to ransom. You are creating a precedent which will destroy the institution.

(Interruptions)

AN HON. MEMBER : You should speak to the House.

SHRI KAMAL NATH : This is disrespect to the Chair.

(Interruptions)

MR. SPEAKER : Please sit down.

SHRI JAGDISH TYTLER (Delhi Sadar) : Some action has to be taken. I would like him to be reprimanded. I was reprimanded yesterday. He came up first with this.

(Interruptions)

MR. SPEAKER : I will like you to understand certain principles.

(Interruptions)

SHRI JAGDISH TYTLER : It is not Mr. Lakshmanan but it is...

(Interruptions)

AN HON. MEMBER : You are insulting democracy.

MR. SPEAKER : Gentlemen, now sit down. Mr. Mayathevar, please sit down.

(Interruptions)

MR. SPEAKER : HON. Members, I gave at the start, the whole factual position ; and then certainly, as the law-makers and the highest elected body of this august nation, you are the custodians to uphold the principles and rules laid down by yourself in this rules book.

(Interruptions)

MR. SPEAKER : But I would like you to understand this also that if we take to the law, which is rather out of the law, a self-imposed law, or if you want to say that it is our own wish, it cannot be done.

(Interruptions)

MR. SPEAKER : Mr. Harikesh Bahadur, when I am speaking, at least, you must listen to me. You are too impetuous. You must listen. If this House rules that the Deputy Speaker is not entitled to sit in this Chair, he will not sit here. So, as long as you do not pass a vote of no-confidence in him you cannot prevent him from sitting here.

(Interruptions)

MR. SPEAKER : No, no. No question. I will not allow. Please sit down ; please sit down now and listen to me. I am not going to be bludgeoned like this. When I am on my legs you have to sit down.

(Interruptions)

MR. SPEAKER : You do not have even the decency to listen to me.

(Interruptions)

MR. SPEAKER : You cannot impose certain things on me. I will not allow. If the minority of a small number of people is leading this House this way, I cannot allow. No, no ; I will not allow.

(Interruptions)

SHRI KAMAL NATH : They are holding the House to ransom.

(Interruptions)

MR. SPEAKER : Mr. Dandavate, I have to speak first. Sit down. Please sit down. I will listen to you.

SHRI K. MAYATHEVAR : Please listen to us. I want to say...

(Interruptions)

MR. SPEAKER : No, no. Please sit down. Now, listen to me.

(Interruptions)

MR. SPEAKER : What is this man doing ?

Please sit down. You cannot dictate terms to me. I know my rules.

(Interruptions)

MR. SPEAKER : I am guided by the laws of this House, not by you. You have laid down the rules and I am to be guided by them and not you. You are a collective House, not one person who has to guide me. I am to be guided by this august House and the rules laid down by this House. I bow my head always in obedience to this House. I will abide by whatever rules are laid down by the House.

The moment you prove that you have no confidence in a certain person, he will no longer be here. But the rule says that before 14 days it cannot be taken up. On the fourteenth day I will put the motion—after fourteen days—for vote. (Interruptions)

श्री अटल बिहारी वाजपेयी (नई दिल्ली) : अध्यक्ष महोदय, यह सवाल नहीं है।

MR. SPEAKER : I am coming to that. आप सुनिश्च में आ रहा हूँ।

(Interruptions)

SHRI RAM JETHMALANI : Before you give your decision, kindly listen to us either in this House or in your Chamber. Do not make your decision before that because we have something to say.

MR. SPEAKER : If it is to be looked like that, then I can listen and not otherwise.

SHRI ATAL BIHARI VAJPAYEE : Allow us to make our submissions.

MR. SPEAKER : Yes, go ahead ; but one by one. I will listen to two people from this side and two from that side.

SHRI KAMAL NATH : I think you are insulting us by putting us equal to them.

MR. SPEAKER : It is all right.

SHRI HARIKESH BAHADUR (Gorakhpur) : You have been charged of insulting a Member which you are not doing. Therefore, this should be expunged.

MR. SPEAKER : Does he mean that ?

SHRI HARIKESH BAHADUR : Why not ? This is a wrong charge on you. You should not be charged like that.

MR. SPEAKER : Unnecessarily do not put words in his mouth.

SHRI RAM JETHMALANI : Sir, you are absolutely right that ultimately we have all jointly to preserve the dignity of this House. But the dignity of this House can be preserved by two things—by observing all the rules not only in letter but in spirit and secondly by observing certain well known conventions of propriety.

First about the rules themselves. Rule 11 assumes that the House is properly constituted only when it is presided over either by the Speaker or the Deputy Speaker or by somebody on the panel. If it is the contention of some people in this House that by the events which have taken place Mr. Lakshmanan has ceased to be the Deputy-Speaker... (*Interruptions*). It may be a wrong contention, but what I am saying kindly hear it. If some people are of the view that the resignation of an honorary office takes place the moment a letter of resignation is put in the course of transmission, it does not require to be formally accepted and it is incapable of being revoked that he has ceased already to hold the office of Deputy-Speaker, I think, the House should be allowed to debate this at the earliest possible opportunity. Those who think and even if you think that he continues to be in that office, propriety then requires that the matter must be thoroughly discussed while he is not in the Chair but you are in the Chair or somebody else in the Chair.

Let us talk of the spirit of the rules them-

selves. The rules assume that when the motion for the removal is being debated, the Deputy-Speaker is disqualified from presiding over the proceedings of the House. This is the letter of the law. But the dignity of the House and the dignity of that office is not maintained by mere vigorous compliance with the rules. You must now see the spirit of the rule. The spirit of the rule is that he cannot preside in an atmosphere where a responsible section of the House has lost its confidence in him.

Lastly, there is a wider question of propriety involved. Why must a person about whom there is a sharp division of opinion about his capacity, about his political integrity now, embarrass us by sitting in the Chair for the next 14 days ?

MR. SPEAKER : You should not cast aspersions.

SHRI RAM JETHMALANI : Exercise of legal rights under these circumstances will cause embarrassment. Lastly, bear this in mind... (*Interruptions*)

MR. SPEAKER : I have allowed him, I will listen to you also...

(*Interruptions*)

SHRI RAM JETHMALANI : I will take one minute and I will finish... (*Interruptions*) Sir, it is a well-known convention of which you are aware, we are aware, they are aware, that the Deputy Speaker is a person who is selected or elected by convention not by law from amongst the Opposition Parties. Now, today this gentleman does not belong to any recognised Opposition Party. Whom does he represent ? In law he may be the Deputy Speaker but morally he no longer represents the section which he is supposed to represent. If today he has lost our confidence, then you must take it that he has lost the confidence of the whole House.

THE MINISTER OF PARLIAMENTARY AFFAIRS, SPORTS AND WORKS AND HOUSING (SHRI BUTA SINGH) : Mr. Speaker, Sir, my point of order arises out of certain aspersions made by Shri Jethmalani against the hon. Deputy-Speaker.

MR. SPEAKER : No aspersions will be allowed. If there are any aspersions, they should be expunged. If there are any aspersions against the hon. Member, those should not remain on the record....

(Interruptions)

श्री हरीश कुमार गंगवार : एस्पersion क्या है ? मैंने तो आपको चिट्ठी लिखी है इनके खिलाफ लेकिन आजतक उसका कोई जवाब नहीं आया है ।

SHRI BUTA SINGH : Sir, at the first instance Shri Jethmalani was about to raise a point of order which he said was a point of order. Now he is... (Interruptions)

DR. SUBRAMANIAM SWAMY (Bombay North East) : Sir, he should know that there is a clear ruling of the hon. Speaker that nobody can wear a badge in the House.

SHRI BUTA SINGH : No, Sir, I am not commenting on the ruling of the Speaker. I am placing it before the Speaker what happened in the House before he came and how the hon. Speaker was dragged here. That is what I want to place on the record. Mr. Jethmalani has brought in certain aspersions.

अध्यक्ष महोदय : वे बैज की बात कर रहे हैं ।

SHRI BUTA SINGH : Sir, I am sure Bahuguna Ji will not object to it... (Interruptions)

अध्यक्ष महोदय : आपने जो बैज लगाया है, उसकी बात कर रहे हैं ।

SHRI BUTA SINGH : I will take that out, Sir.

DR. SUBRAMANIAM SWAMY : There was a clear ruling in the House. You must know it. You are a Parliamentary Affairs Minister, you must know it... (Interruptions).

SHRI BUTA SINGH : About Mr. Jethmalani, I am happy that you have promised to look into the complaint.

DR. SUBRAMANIAM SWAMY : You must remove it. You must know the ruling of the House.

SHRI BUTA SINGH : I was trying to bring it on record that Shri Jethmalani, while raising a point of order, has unfortunately, unnecessarily... (Interruptions).

SHRI K. RAMAMURTHY (Krishnagiri) : Sir, in the previous Lok Sabha, that is, 6th Lok Sabha, the same question was raised when Mr. Raj Narain was wearing a big badge and also the same matter was raised when Mr. Samar Guha, the then Member of Parliament was wearing Subhash Babu's badge. At that time the Speaker had given the ruling that the bigger badge which is very much visible should not be worn but Samar Guha was not given the direction to remove the badge. This matter is known to Dr. Subramaniam Swamy because at that time he was sitting on the Treasury Benches.

अध्यक्ष महोदय : आज की बात करो, कल की बात का मुझे पता नहीं है ।

SHRI BUTA SINGH : Sir, you kindly go through the proceedings.

अध्यक्ष महोदय : आप जबानी बात क्यों करते हैं ?

It is there in the rules. Can I dig up the past now ? How can I dig up the past now ? If it was done, it was also wrong.

SHRI BUTA SINGH : Mr. Speaker, what I was trying to drive at is that Shri Jethmalani, using all his eloquence and his knowledge of whatever rules he could mug up, has misused his right of speaking in this House by making serious allegations and aspersions on the hon. Deputy Speaker. You have kindly accepted that you will go through the proceedings and delete all that has happened. In the morning you were pleased to clarify right in the beginning of the House the position of the Deputy-Speaker in this House. Sir, it is just a political gimmickry that the opposition parties are trying to follow ; nothing else... (Interruptions)

SHRI C.T. DHANDAPANI : I want to make a submission.

AN HON. MEMBER : Let him withdraw.

MR. SPEAKER : Why should he withdraw ? It is left to his own wish I cannot make anybody withdraw. I cannot force anybody to withdraw.

(Interruptions)

MR. SPEAKER : Yes, I cannot force anybody to withdraw. You are right.

SHRI C.T. DHANDAPANI : Shri Lakshmanan, the then Deputy-Speaker...

MR. SPEAKER : He is still Deputy-Speaker.

(Interruptions)

MR. SPEAKER : I go by the rules of this House. I am not going to stand by this convention.

SHRI C.T. DHANDAPANI (Pollachi) : I am giving some material in support of my contention.

MR. SPEAKER : Do not misrepresent in the House.

SHRI C.T. DHANDAPANI : I am going by the press reports.

MR. SPEAKER : No question of the press reports.

(Interruptions)

MR. SPEAKER : Why are you interrupting him. Why are you coming between me and Shri Dhandapani ? As I told Shri Ramamurthy, I am not concerned with the past. Information can be given to me that this is the convention or this is the tradition which I can follow. But I cannot undo a thing which has happened in the past.

SHRI C.T. DHANDAPANI : He has tendered his resignation in which he has

stated, which I want to quote "I am out and out a party man".

MR. SPEAKER : I am not concerned with that. It is irrelevant.

(Interruptions)

MR. SPEAKER : I do not understand their taking up all that. I am sitting here. It is all irrelevant. You have to talk about the subject.

SHRI C.T. DHANDAPANI : I am coming to that. The point is...*(Interruptions)*

MR. SPEAKER : I want to know what is the infringement of the rules. Tell me about the infringement.

SHRI C.T. DHANDAPANI : There was a report...

(Interruptions)

MR. SPEAKER : The same question is raised. If you have no confidence in him, you are welcome to move a motion of no confidence. I am prepared.

(Interruptions)

MR. SPEAKER : Why are you interrupting him, I do not know. You are not the spokesman on his behalf. He is perfectly right and perfectly audible. I can hear him and understand him. I do not need your assistance. If I need it, I will call you.

SHRI C.T. DHANDAPANI : After some time there was a newspaper report that he has withdrawn his resignation.

MR. SPEAKER : What I am concerned with is the rules. The facts are with me.

SHRI C.T. DHANDAPANI : According to the report, on 10.7.83...

MR. SPEAKER : Have you anything to say about the rules ?

SHRI C.T. DHANDAPANI : Now the question is this.

MR. SPEAKER : What are the rules?

SHRI C.T. DHANDAPANI : The question is this : whether Shri Lakshmanan can preside over the House or not.

MR. SPEAKER : If there is anything against in the rules, please let me know. Then I will be impressed.

(Interruptions)

MR. SPEAKER : Please sit down. Only the rules will bind me...

SHRI C.T. DHANDAPANI : On page 83...

PROF MADHU DANDAVATE : Please tell them which book.

SHRI C.T. DHANDAPANI : In Kaul and Shakdhar, page 83, paragraph 2, it is stated :

“At the sitting of the Lok Sabha, while any resolution for the removal of the Speaker or the Deputy-Speaker from his office is under consideration, the Speaker or the Deputy-Speaker, as the case may be, cannot preside even though he is present in the House.”

MR. SPEAKER : Perfectly clear. I agree. There is no disagreement in that. I fully go along with you.

SHRI C.T. DHANDAPANI : Not only in the interpretation...

MR. SPEAKER : So far we both agree.

SHRI C.T. DHANDAPANI : It says further :

“Subject to the aforesaid provision, a member of the Panel of Chairmen can preside in the absence of the Speaker or the Deputy-Speaker, as the case may be.”

MR. SPEAKER : I agree. I will carry it out fully.

SHRI C.T. DHANDAPANI : Now the question of his being censured is being considered.

MR. SPEAKER : No.

SHRI C.T. DHANDAPANI : It is under your consideration ; the motion is under your consideration.

13.00 hrs.

MR. SPEAKER : No consideration. They want me to do that. I have already admitted that.

(Interruptions)

MR. SPEAKER : Mr. Dhandapani, you must understand my position.

(Interruptions)

MR. SPEAKER : Please, Mr. Kamal Nath, let me say this. The only problem with me is that the rules so bind me that I cannot take this up before the expiry of 14 days. Is it not so ? After 14 days I will put that Resolution before this august House.

SHRI C.T. DHANDAPANI : That you have stated. That is, of course, the reason. Before that...

(Interruptions)

MR. SPEAKER : It is a question of propriety.

SHRI C.T. DHANDAPANI : As soon as the Resolution is moved then the Resolution is under your consideration.

(Interruptions)

SHRI K. MAYATHEVAR : He has lost the confidence of all of us.

MR. SPEAKER : You have to prove it, Mr. Mayathevar.

SHRI C.T. DHANDAPANI : When the Resolution for removal is under your consideration...

(Interruptions)

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, मामला केवल नियम का नहीं है। इसमें औचित्य का सवाल है, यह प्रोप्राइटी का सवाल है। अगर आपके खिलाफ मोशन आता तो आप क्या करते ?

MR. SPEAKER : जहाँ तक मेरी अपनी बात है I cannot impose anything upon anybody else. This is a question, as you say, of propriety.

(Interruptions)

SHRI C.T. DHANDAPANI : When you say you cannot impose anything on anybody else, did you direct the Deputy-Speaker not to preside over this House ?

MR. SPEAKER : No, please sit down.

(Interruptions)

श्री अटल बिहारी वाजपेयी : क्या डिप्टी स्पीकर साहब ने आपकी सलाह को मांगा ? अगर माना तो आपने क्या सलाह दी ? आप पर ऐसी परिस्थिति होती तो आप क्या करते ?

MR. SPEAKER : Don't put me into this.

(Interruptions)

SHRI K. MAYATHEVAR : Let him tell what is his political identity.

(Interruptions)

श्री मनोराम बागड़ी (हिसार) : मैं एक बात कहना चाहता हूँ—यहाँ पर पक्ष और विपक्ष के बड़े-बड़े नेता बैठे हैं, इसलिए राष्ट्रीय स्तर पर भी बात को सोचकर कहना चाहिए। यह ठीक है कि डिप्टी स्पीकर साहब ने इस्तीफा दिया, वह वापस न लेते तो बहुत अच्छी बात थी और ये भाई जो आज बोल रहे हैं कल इन्दिरा जी की घोती ओढ़े बैठे थे। ये आज वहाँ से निकल आए हैं, बहुत अच्छी बात है... बहुत बढ़िया काम हुआ है। यह इतनी बड़ी राष्ट्रीय हित की बात नहीं है, यह इन के खुद के इखलाक की बात है। अगर मोशन आफ

नो कॉन्फिडेंस आए तो इनको यहाँ नहीं बैठना चाहिए। लेकिन तुम तो घर्म कर लो, यह तय कर लो कि पुराने पाप नहीं करोगे, इन्दिरा जी के साथ नहीं मिलोगे।

SHRI KAMAL NATH : Sir, I am on a point of order.

SHRI INDRAJIT GUPTA (Basirhat) : Mr. Speaker, Sir, I am not...

MR. SPEAKER : I got a promise from you...

SHRI INDRAJIT GUPTA : I am not making a speech. I want to make a request. In the interest of peaceful and smooth proceedings of the House may I appeal, through you, to my friend, Mr. Lakshmanan...

SOME HON. MEMBERS : No. No.

(Interruptions)

SHRI INDRAJIT GUPTA : You cannot prevent me from appealing.

(Interruptions)

Till the motion against him is disposed of, he should refrain from occupying the Chair. Otherwise the time of the House will be disturbed and taken up only with this issue. I am appealing to him.

(Interruptions)

PROF. K.K. TEWARY : Mr. Speaker, Sir, what happened a little while ago with Mr. Vajpayee leading an assault with howling wild life in code was terrific.

(Interruptions)

अध्यक्ष महोदय : आप अपनी भाषा को नियत रखिए।

PROF. MADHU DANDAVATE : Sir, he says it is wild life.

(Interruptions)

SHRI KAMAL NATH : Sir, I am on a point of order. You have decided that there will be a Lunch Hour. Now it is past one o'clock. So we should be adjourning now.

(Interruptions)

PROF. K.K. TEWARY : Mr. Speaker, Sir, Mr. Jethmalani was...

(Interruptions)

MR. SPEAKER : Not allowed.

DR. SUBRAMANIAM SWAMY : How can we accept this ? He said, wild animals are here.

PROF. K.K. TEWARY : I have mentioned 'Wild life'.

(Interruptions)

MR. SPEAKER : If such words are there, they should be expunged.

(Interruptions)

MR. SPEAKER : Order please.

PROF. K.K. TEWARY : How can I speak if they keep on talking ?

Shri Jethmalani was waxing eloquent about rules and laws and dignity of the House and conventions. You have made it abundantly clear that this matter will be taken up under the rules framed by this House and this was to be taken up. There was no hurry. The hon. Deputy-Speaker is a Deputy Speaker and will continue to be the Deputy-Speaker. He was elected by this House. He was not elected by any party. So long as he is not removed by this hon. House, he symbolises the dignity and wisdom of this collective House. No aspersions... (Interruptions)

अध्यक्ष महोदय : बैठ जाओ आप ।

PROF. K.K. TEWARY : Listen, Sir, This is not fair. You have listened to others. Give me two minutes.

अध्यक्ष महोदय : और क्या कर रहे हैं आप ।

PROF. K.K. TEWARY : Those who are concerned about the dignity of this House and the sacrosanct nature of our political system, they should also obey certain norms and conventions. Shri Vajpayee is a very senior Member of this House and is very responsible leader of a political party which claims to be a national party. The way he jumped out of his seat and marched in a threatening manner to the Deputy Speaker, that was a shameful step taken. Therefore, I make an appeal (Interruptions).

The business of the House has to be conducted according to rules. Unless all the hon. Members agree... (Interruptions).

Here is a burning case, burning example of utter intolerance shown by Shri Jethmalani, Shri Vajpayee and of course Shri Bahuguna who was egging on everybody to come out of his seat and stage a dharna. I formally move

That this House takes strong step and pass a Resolution condemning this deplorable behaviour of the senior leaders of the opposition in insulting the Chair.

It is an insult to the Chair and I demand that the House should condemn the behaviour of the opposition leaders in showing or putting up this shameful show.

(Interruptions)

MR. SPEAKER : I gave a promise...

(Interruptions)

SHRI HARIKESH BAHADUR : You have allowed Prof. Tewary to accuse everybody in whatever manner he thought fit. You are not allowing us to speak under the rule.

MR. SPEAKER : Please sit down.

कौन सी बात आप करने वाले हैं ।

SHRI HARIKESH BAHADUR : Whatever charges he has made about the leaders of the opposition should be expunged or he should withdraw.

अध्यक्ष महोदय : किसी के खिलाफ कुछ नहीं कहा है।... (ध्यवधान)... इस तरीके से करते हैं। कुछ बनाना भी सीखो कभी। बैठ जाओ। मैंने आपकी बात सुन ली है।

SHRI HARIKESH BAHADUR : One minute please.

MR. SPEAKER : There is nothing against anybody.

मैंने आपकी बात सुन ली है, अब और नहीं सुनूंगा।

SHRI HARIKESH BAHADUR : I am not going to take more than a minute.

MR. SPEAKER : Does anybody share it ? Why is he trying to guide me ?

SHRI HARIKESH BAHADUR : I am just putting a question. That question has to be replied to by you. Otherwise the sanctity of the House is in danger.

MR. SPEAKER : Why do you not sit down ?

बच्चों जैसी बातें क्यों करते हो। यह आप क्या करते हो।

Whatever he says will not go on record. Please sit down.

(Interruptions)

MR. SPEAKER : I specifically got a promise that not more than two Members will speak and I have heard more than that.

(Interruptions)

MR. SPEAKER : Mr. Harikesh Bahadur, you are unnecessarily complicating the situation.

You should try to help me rather than put some hurdles.

SHRI HARIKESH BAHADUR : I am helping you by speaking a sentence. Kindly allow me to speak.

MR. SPEAKER : Nothing doing. I have already allowed two Members from each side. I have heard everything and whatever has been said. There is nothing in it except brick-batting and heat-generation.

SHRI HARIKESH BAHADUR : I am not going to speak what you are thinking. Mr. K.K. Tewary has just now made the statement.

MR. SPEAKER : I have also heard Mr. Tewary. There is nothing. What is there ? Please sit down.

(Interruptions)

MR. SPEAKER : It is horrible.

भई आप से भी बात कर ली है।

(Interruptions)

MR. SPEAKER : I am not allowing anybody. Nothing goes on the record, Mr. Ramamurthy.

SHRI JAGDISH TYTLER : On a point of order. Yesterday, because of my intervention, you reprimanded me. The whole Press covered it. What action has Mr. Vajpayee done now ? You should reprimand him. (Interruptions.)

PROF. K.K. TEWARY : I have already said that his action be formally condemned. Do you condemn his action ?

MR. SPEAKER : I condemn every action which is against the dignity of the House. I have always done it and I will always do it. Nothing more. So simple it is.

SHRI JAGDISH TYTLER : Mr. Speaker, would you reprimand him now ?

MR. SPEAKER : I have always condemned any undignified utterance or any undig-

nified behaviour by any hon. Member in the House. That is what I have always done. Now, sit down.

PROF. K.K. TEWARY : Here is the specific case of a Member who has brought down the dignity of the House. He should be condemned.

SHRI INDRAJIT GUPTA : You wanted to hear two people from each side. After that, what are you doing now ?

अध्यक्ष महोदय : मैं क्या करूँ, अगर बोलने नहीं दें। (व्यवधान)

SHRI INDRAJIT GUPTA : You have to decide what you are going to do. (*Interruptions*).

MR. SPEAKER : I have not allowed anybody else to speak. They are speaking without my permission. Nothing is going on record.

(*Interruptions*)**

MR. SPEAKER : This is not the way. I have not allowed anybody.

(*Interruptions*)**

MR. SPEAKER : Nothing goes on record without my permission.

(व्यवधान)

अध्यक्ष महोदय : अगर आप बात सुनने नहीं देंगे तो मैं क्या करूँ ?

(व्यवधान)

अध्यक्ष महोदय : आप बैठ जाएं तो बड़ी-बड़ी कृपा होगी। आपने भी कोई कसर नहीं रखी है।

SHRI SATISH AGARWAL (Jaipur) : Sir, may I make a humble suggestion for your kind consideration ? I have one humble suggestion to make, no point of order, no argument, no debating point.

I am very painful to see the whole situation. All this debate, arguments and cross-arguments will not take us anywhere. So, in the interest of maintaining dignity and decorum of this House, I want to make a humble suggestion. Technically speaking, because you had ordered that he is in position, as a lawyer, I accept that position. I gave the motion strictly under the rules. That is the position acceptable to me, not to so many others. I do not want to help them there.

I would humbly submit that just a ruling by you, rejecting this point of order or that point of order, argument from this side or from that side, will not be able to restore the atmosphere that is needed for a good debate. So, I would submit for your kind consideration that you call a meeting of the leaders of various Opposition parties in your chamber and try to use your good offices to see that such a situation does not arise. Otherwise, it will be a recurring phenomenon.

अध्यक्ष महोदय : यह सब पहले ही सुन लिया है, कोई नई बात नहीं है।

(व्यवधान)

अध्यक्ष महोदय : क्या कर रहे हैं आप लोग। बैठ जाइए।

(व्यवधान)

SHRI KRISHNA CHANDRA HALDER (Durgapur) : You may kindly accept what he has suggested.

अध्यक्ष महोदय : इसी तरह से एक-एक मिनट लेकर सारा समय खराब हो रहा है।

(व्यवधान)

अध्यक्ष महोदय : यह औरों से सुन लिया है अब आप क्या सुना रहे हैं। बैठ जाइए।

(व्यवधान)

SHRI SATISH AGARWAL : You can use your good offices to resolve the dispute in an amicable manner within the ambit of rules.

MR. SPEAKER : I am to be helped by the rules. I cannot dictate terms. I have heard about the propriety. If you take that, it concerns the persons who are involved. Mr. Vajpayee put certain hypothetical questions to me. I am not able to answer to him.

(Interruptions)

MR. SPEAKER : Mr. Mayathevar, you please sit down.

*(Interruptions)**

MR. SPEAKER : Mr. Mayathevar should not be recorded.

I have seen that there is a question of changing of parties. I have seen a cavalcade of changes. Why should you bring all that up ? Your hon. leader brought it up. That is why I am saying it. If the resignation had been in order, I would have accepted it. Don't argue with me.

SHRI RAM JETHMALANI : We are awaiting your ruling. You kindly give your ruling. We will bow to it.

MR. SPEAKER : I cannot debar any person from his rightful position. It is upto him, whether he does it or not.

(Interruptions)

MR. SPEAKER : Don't interrupt me. I am saying that there are rules and they are to be followed. Why are you trying to interrupt me like that ?

I am not going to be guided by extraneous conditions. I am guided by the rules and decisions of this august House, whatever they are. You have to go according to what the House has laid down. The minute anybody loses the confidence of the House, he will not be in this Chair any longer.

I go along with Mr. Dhandapani....

(Interruptions)

MR. SPEAKER : There is no bar against that. I am not going to uphold that. So far as the propriety is concerned, it is up to the man who is involved, not anybody else. I want to agree with Mr. Dhandapani. The minute the motion is taken up....

SHRI C.T. DHANDAPANI : The motion is under your consideration.

MR. SPEAKER : I have admitted it. Until and unless that notice is withdrawn, that is admitted and that will be taken up after the fourteenth day. I am not going to bar it. As a matter of rules, you should all honourably accept your decision and it is a decision imposed on us by the rules. I will appeal to the House not to go by extraneous considerations but to please carry on according to the rules.

SHRI K. MAYATHEVAR : One point.

MR. SPEAKER : No more points.

SHRI K. MAYATHEVAR : Mr. Anantasayanam Iyengar, in 1958....

MR. SPEAKER : No question. Not allowed.

(Interruptions)

SHRI RAM JETHMALANI : We only want to know this from you. While giving your ruling,—and wholeheartedly we bow down to it—you have expressed your own personal opinion on propriety which it is for the gentlemen concerned to accept.

MR. SPEAKER : I do not give any opinion. I only go by the rules here.

(Interruptions)

MR. SPEAKER : Please don't do it. Don't do it. This is very derogatory and I think this will be against the rules and this will go against all of us, I tell you. Don't

* Not recorded.

take this step. Prove your majority. Do otherwise.

We adjourn for lunch. We will meet at 14.15 hrs.

13.23 hrs.

The Lok Sabha then adjourned for Lunch till fifteen minutes past Fourteen of the clock.

The Lok Sabha re-assembled after Lunch at eighteen minutes past Fourteen of the Clock.

[MR. SPEAKER *in the Chair.*]

SOME HON. MEMBERS : *Swagatam.*

MR. SPEAKER : *Suswagatam.*

ARMS (AMENDMENT) BILL

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (Shri P. Venkatasubbaiah) : On behalf of Shri Nihar Ranjan Laskar I beg to move :

“That this House recommends to Rajya Sabha that Rajya Sabha do agree to leave being granted by this House to withdraw the Bill further to amend the Arms Act, 1959, which was passed by the Rajya Sabha on the 8th September, 1981 and laid on the Table of this House on the 10th September, 1981.”

MR. SPEAKER : The question is :

“That this House recommends to Rajya Sabha that Rajya Sabha do agree to leave being granted by this House to withdraw the Bill further to amend the Arms Act, 1959, which was passed by the Rajya Sabha on the 8th September, 1981 and laid on

the Table of this House on the 10th September, 1981.”

The motion was adopted.

14.19 hrs.

EMIGRATION BILL

THE MINISTER OF LABOUR AND REHABILITATION (SHRI VEERENDRA PATIL) : I beg to move for leave to introduce a Bill to consolidate and amend the law relating to emigration of citizens of India.

MR. SPEAKER : The question is :

“That leave be granted to introduce a Bill to consolidate and amend the law relating to emigration of citizens of India.”

The motion was adopted.

SHRI VEERENDRA PATIL : I introduce the Bill.

14.20 hrs.

MATTERS UNDER RULE 377

- (i) **Improvement of roads, Water Supply and removal of insanitary conditions in Danapur Cantonment, Patna.**

श्री रामावतार शास्त्री (पटना) : अध्यक्ष महोदय, बिहार के पटना जिलान्तर्गत दानापुर छावनी अंग्रेजी राज के जमाने से ही कार्य कर रही है। परन्तु वहाँ की व्यवस्था ठीक नहीं रहने के कारण उसके अन्तर्गत रहने वाले नागरिकों की स्थिति इन दिनों बड़ी ही दयनीय है। सड़कों की स्थिति बड़ी खराब है। वे टूट-फूट की स्थिति में हैं। सवारियों का चलना मुश्किल है। सफाई की स्थिति तो सबसे खराब है। सड़कों, नालियों,